

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Appeal No.17/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th February 2018, 10.30 A.M

Name of the Company	Bharat Re-Rolling Mills Ltd.-Vs-ROC, Jharkhand		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

09 DHARMENDRA KUMAR
COMPANY SECRETARY
IN PRACTICE

BRMDL

[Signature]
09/02/2018

ORDER

Ld. Pr. CS for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Heard. Admit.

The Registrar of Companies, Jharkhand has filed detail paragraphwise reply. It is recorded. Appellant may file rejoinder, if any, within 15 days from today.

List it on 21/03/2018 for hearing.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)